IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY,THE EIGHTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 24457 OF 2023

Between:

1. K. Satyanarayana, S/o (Late) Sayanna, Aged about 55years, Occ. Record Asst. (erstwhile APAT Employee) R/o. H.No. 4-50-167, Macidoom Nagar, Jagathgirigutta, Balanagar, Town Ship, Ranga Reddy District.
2. S. Venkat Swamy, S/o. Naganna., Aged about 51 years, Occ. Record Asst, (erstwhile APAT Employee), R/o. H.No. 7-1-391/ 1/2/A, SBH Officers Colony, Saibaba Temple, Saidabad, Hyderabad.
3. B. Nandu, S/o. B. Laxmaiah, Aged about 55 years, Occ. Record Asst, (erstwhile APAT Employee), R/o. H.No. 3-115/1, Kuntloor, Hayatnagar, Ranga Reddy District.
4. Md. Yousuf, S/o. (Late), Md. Ismail Aged about 55 years, Occ. Record Asst, (erstwhile APAT Employee), R/o. H.No.3-548/10/A, SCB Nagar, New Hafeezpet, Sherlingampally, Miyapur,Hyderabad.
(Presently all the petitioners are working on OD basis at High Court of A.P.)

...PETITIONERS

AND

1. The State of Andhra Pradesh, Rep. by its Principal Secretary, General Administration (SR-I) Department, A.P. Secretariat, Velagapudi, Guntur District, (A.P.), 522503.
2. The State of Andhra Pradesh, Rep. by its Principal Secretary, Finance Department, A.P. Secretariat, Velagapudi, Guntur District, (A.P.), 522503.
3. The State of Telangana, Rep. by its Principal Secretary, General Administration (SPF-MC) Department, T.S. Secretariat, Hyderabad.
4. The State of Telangana, Rep. by its Principal Secretary, Finance Department, Telangana Secretariat, Hyderabad-500004.
5. The Member Secretary to Advisory Committee, Andhra Pradesh Re-organization, Telangana Secretariat, Hyderabad.
6. The Union of India, Rep. by its Secretary, Ministry of Personnel, PG and Pensions Department of Personnel and Training, Loknaik Bhavan, Khan Market, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in

the nature of Writ of Mandamus, a) To call for the records relating to Order No. (1) /2017 in F.No. A-11014/10/2014-AT (part-2), dated 04-10-2017 issued by the Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, New Delhi and its consequential Order issued in G.O.Ms.No.133, General Administration (SR-I) Department, dated 04-10-2017 issued by the 1st Respondent recommending the petitioners for allocation to the State of Andhra Pradesh without considering the options exercised by the petitioners even without notice or affording an opportunity of hearing which is required as the domicile has been modified and set aside the same in so far as the petitioners are concerned and consequently declare that the petitioners domicile is in the State of Telangana by virtue of their local status as per the provisions of the Presidential Order and further direct the Government of Telangana to initiate steps to bring back the petitioners to the State of Telangana and direct the Government of Andhra Pradesh to send the petitioners back to the State of Telangana without insisting for any hyper technicalities involved in the subject matter in the same capacity i.e. Record Assistants, which post they were holding in the erstwhile HOD of A.P. Administrative Tribunal. b) by declaring the entire action of the respondents in not considering the services of the petitioners for re-allotment to the State of Telangana having regard to their local status and long service rendered in the said State consequent to the abolition of A.P. Administrative Tribunal, Hyderabad vide Notification G.S.R. 30 (E) dated 14-01-2020 and the Amended Notification S.O. 886(E) dated 27-02-2020, while considering the cases of other similarly situated, erstwhile A.P.A.T employees vide Order No.P-26012/1/2018-AT (Vol.1) of the 6th respondent in furtherance of orders of this Hon'ble court in W.P.Nos.18559/2020 and W.P.No.3403/2021 r/w orders issued vide G.O.Ms.No.87 Finance (HRM.VII) Department, dt.15.07.2021 of the 4th respondent is as highly illegal, arbitrary, discriminatory, violative of all principles of natural justice, opposed to equity principle. c) and consequently to direct the respondents consider the cases of the petitioners herein for re-allocation of their Services to the State of Telangana to that of other similarly situated employees whose services were re-allocated vide Order No.P-26012/1/2018-AT (Vol.1) of the 6th respondent in furtherance of orders of this Hon'bleCourt in W.P.Nos.18559/2020, dt.22.01.2021 and W.P.No.3403/2021,

dt.07.07.2021 r/w orders issued vide G.O.Ms.No.87 Finance (HRM.VII) Department, dt.15.07.2021 of the 4th respondent

(Prayer is Amended as per Court Order dt 30-12-2024, vide IA. 1 of 2024 in W.P. No.24457 of 2023)

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents consider the cases of the petitioners herein for reallocation of their Services to the State of Telangana to that of other similarly situated employees whose services were re-allocated vide Order No.P-26012/1/2018-AT (Vold) of the 6th respondent in furtherance of orders of this Hon'ble court in W.P.Nos.18559/2020, dt.22.01.2021 and W.P.No.3403/2021, dt.07.07.2021 r/w orders issued vide G.O.Ms.No.87 Finance (HRM.VII) Department, dt.15.07.2021 of the 4th respondent, pending disposal of the main Writ Petition

Counsel for the Petitioner: SRI. J. NAGARAJA RAO

Counsel for the Respondent No.3: GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.1,2&5: SRI A. RAGHURAM , AGP FOR A.P.

Counsel for the Respondents: SRI P. GOVIND REDDY
(SPECIAL COUNSEL FOR A.P)

Counsel for the Respondent No.4: SRI S. SUMAN, GP FOR SERVICES III

Counsel for the Respondent No.6:
DY. SOLICITOR GENERAL FOR CENTRAL GOVERNMENT

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.24457 of 2023

ORDER:

Learned counsel Sri J.Nagaraja Rao appears for the petitioners.

Sri A.Raghuram, learned Assistant Government Pleader for Andhra Pradesh, appears for respondents No.1, 2 and 5.

Sri S.Suman, learned Government Pleader for Services – III, appears for respondent No.4.

2. The writ petition is preferred for the following prayer:

> "For the reasons stated in the accompanying affidavit, the petitioners pray that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus:
> a) to call for the records relating to Order No.(1)/ 2017 in F.No.A-11014/10/2014-AT (part-2), dated 04-10-2017 issued by the Government of India, Ministry of Personnel Public Grievances and Pensions, Department of Personnel and Training, New Delhi and its consequential Order issued in G.O.Ms.No.133, General Administration (SR-I) Department, dated 04-10-2017 issued by the 1st Respondent recommending the petitioners for allocation to

the State of Andhra Pradesh without considering the options exercised by the petitioners even without notice or affording an opportunity of hearing which is required as the domicile has been modified and set aside the same in so far as the petitioners are concerned and consequently declare that the petitioners' domicile is in the State of Telangana by virtue of their local status as per the provisions of the Presidential Order and further direct the Government of Telangana to initiate steps to bring back the petitioners to the State of Telangana and direct the Government of Andhra Pradesh to send the petitioners back to the State of Telangana without insisting for any hyper technicalities involved in the subject matter in the same capacity i.e. Record Assistants, which post they were holding in the erstwhile HOD of A.P. Administrative Tribunal.

(b) by declaring the entire action of the respondents in not considering the services of the petitioners for reallotment to the State of Telangana having regard to their local status and long service rendered in the said State consequent to the abolition of A.P.Administrative Tribunal, Hyderabad vide Notification G.S.R. 30(E) dated 14-01-2020 and the Amended Notification S.O.886(E) dated 27-02-2020, while considering the cases of other similarly situated erstwhile A.P.A.T employees vide Order No.P-26012/1/2018-AT (Vol.1) of the 6th respondent in furtherance of orders of this Honble court in W.P.Nos.18559/2020 & W.P.No.3403/2021 r/w orders issued vide G.O.Ms.No.87 Finance (HRM.VII) Department, dt.15.07.2021 of the 4th respondent is as highly illegal, arbitrary, discriminatory, violative of all principles of natural justice, opposed to equity principle.

c) and consequently to direct the respondents consider the cases of the petitioners herein for reallocation of their Services to the State of Telangana to that of other similarly situated employees whose services were reallocated vide Order No.P-26012/1/2018-AT (Vol.1) of the 6th respondent in furtherance of orders of this Honble Court in W.P.Nos.18559/2020, dt.22.01.2021 & W.P.No.3403/2021 dt.07.07.2021 r/w orders issued vide G.O.Ms.No.87 Finance (HRM.VII) Department, dt.15.07 2021 of the 4th respondent and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioners submits the request for reallocation of the cadre of the petitioners to the State of Telangana is likely to be considered in view of some policy decision which has been arrived at between the two States. Therefore, he seeks permission to withdraw the writ petition with liberty to the petitioners to approach this Court in case any adverse decision is taken.

4. Learned counsel for the respondents report no objection.

5. Accordingly, the writ petition is dismissed as withdrawn with the aforesaid liberty. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- AHMED ABDULLA KHAN
ASSISTANT REGISTRAR

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SECTION OFFICER

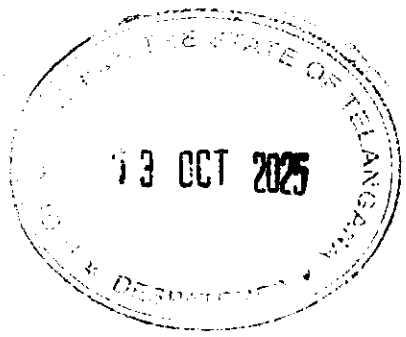
To,

1. One CC to SRI. J. NAGARAJA RAO, Advocate [OPUC]
2. One CC to SRI. P. GOVIND REDDY(SPECIAL COUNSEL FOR A.P) [OPUC]
3. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CCs to GP FOR SERVICES III, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to DY. SOLICITOR GENERAL OF INDIA [OPUC]
6. One CC to SRI. P. GOVIND REDDY, SPECIAL COUNSEL FOR A.P [OPUC]
7. Two CD Copies

B M
GJP

HIGH COURT

DATED:18/09/2025



ORDER

WP.No.24457 of 2023

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(11)
13/X/25